

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2501  
ANSWERED ON:04.12.2002  
RESTRUCTURE OF DEPARTMENT OF POSTS  
Y.G. MAHAJAN

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government are contemplating to restructure the Department of Posts;
- (b) if so, the details thereof; and
- (c) the main points being considered in regard to restructuring of the Department of Posts?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. S PASWAN)

(a) to (c): The statutory framework for the postal services provided by the Department of Posts is laid down by the Indian Post Office Act 1898 which The Indian Post Office Act Amendment Bill 2002 moved in the Lok Sabha on 17-05-2002 seeks to bring about the requisite changes in the statutory provisions in keeping with requirements of the time.

The main points of amendment proposed in the Bill are for:-

- (i) Providing statutory basis for Postal Service Board,
- (ii) Providing for introduction of new e-enabled services,
- (iii) Providing new services for generating revenue and meet social obligations, and
- (iv) Providing for registration of private couriers, safeguarding customer interests.